

The Payment of Arrears of Pension (Nomination) Rules, 1987

TRIPURA



GAZETTE

सत्यमेव जयते

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, October 12, 1987 A. D.
Asvina 20, 1909 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura.
Finance Department.

No. F. 8(7)-Fin (G)/87

Dated, Agartala, the 11th September, 1987.

NOTIFICATION

In exercise of the powers conferred by section 15 of the Pension Act 1871 (23 of 1871) the State Government hereby makes the following rules, namely :—

- Short title and commencement.
- Application.
- Definitions.
1. (1) Those rules may be called the payment of Arrears of Pension (Nomination) Rules, 1987.
(2) They shall come into force on the date of their publication in the official Gazette.
 2. These rules shall apply to the State Government pensioners who are in receipt of any pension under the rules which govern such pensioners and which is payable by the Government out of the Consolidated Fund of Tripura.
 3. In these rules, unless there is anything re-pugnant in the subject or context
 - a) "Act" means the pensions Act, 1871 (23 of 1871);
 - b) "Form" means a Form appended to the rules ;
 - c) "Nomination" means nomination made under these rules ;
 - d) "Pension Disbursing Authority" means the authority through whom pension is drawn and includes—
 - i) branch of a nominated public sector bank, or
 - ii) treasury including sub-treasury, or
 - iii) Accounts Officer.

Nominee of pensioner to receive arrears of pension.

4. Any pensioner to whom any pension is payable by the Government out of the consolidated Fund of Tripura may nominate any other person (hereinafter referred to as the nominee) in accordance with the provisions of rule 5 who shall receive, after the death of the pensioner, all moneys payable to the pensioner on account of such pension on, before or after the date of such nomination and which remain unpaid immediately before the death of the pensioner.

Nomination

5. (1) Every pensioner who has retired on or before the date of commencement of these rules shall nominate any person for the purpose of rule 4 in Form 'A' and submit it, in triplicate by personal service after taking receipt or by sending through registered post acknowledgement due to the respective Pension Disbursing Authority through whom pension is drawn.

(2) Within thirty days of the receipt of nomination in Form 'A' as referred to in sub-rule (1) the Pension Disbursing Authority shall get the particulars of the pensioner, as mentioned in Form 'A' verify with reference to the available records and return to the pensioner, after obtaining a receipt thereof, the duplicate copy of the nomination in Form 'A' duly attested by him or an officer authorised by him in this behalf. The triplicate copy shall be sent to the Accounts Officer of the Department from where the pensioner had retired while the original copy of the nomination shall be recorded.

(3) Every employee who is due to retire after the date of commencement of these rules shall, submit the nomination, in triplicate, in Form 'A' to the Head of Office of the Department from where he is retiring within three months before or after the date of retirement.

(4) Within thirty days of the receipt of the nomination in Form 'A' under sub-rule (3), the Head of Office shall get the particulars of the pensioner, as mentioned in Form 'A', verify with reference to the records of the establishment and return to the pensioner, after obtaining the receipt thereof, a duplicate copy of the nomination in Form 'A', duly attested by him or by an officer authorised by him in this behalf. The triplicate copy duly accepted shall be sent to the Accounts Officer, who shall pass it on to the Pension Disbursing Authority alongwith the pension payment Order. If the pension payment Order has already been issued in a particular case, the nomination shall be sent separately quoting PPO number and other particulars of the pensioner to enable the Pension Disbursing Authority to link it with the pension payment Order.

(5) A notice of modification of nomination including cases where a nominee pre-deceases the pensioner shall be submitted in triplicate in Form 'B' to the Pension Disbursing Authority in the manner specified in sub-rule (1) and thereafter the provisions of sub-rule (2) shall apply *mutatis-mutandis* with modification as if it was made under sub-rule (1).

(6) A nomination or a fresh nomination or a notice of modification of nomination shall be signed by the pensioner or, if he is illiterate, shall bear his thumb impression given in the presence of the two witnesses who shall also sign a declaration to that effect in the nomination, fresh nomination or notice of modification of nomination, as the case be.

(7) Nomination, fresh nomination or notice of modification of nomination shall take effect from the date of receipt thereof by the Pension Disbursing Authority or the Head of Office, as the case may be.

Accepted nomination to be conclusive proof.

6. A nomination made under rule 5 and accepted by the pension Disbursing Authority or the Head of Office, shall be conclusive proof with regard to the persons nominated to receive arrears of pension of the pensioner under these rules.

Mode of payment of arrears.

7. The arrears of pension payable under these rules shall be paid in accordance with the provisions of the existing rules governing the mode of payment of pension.

Inter-pretation.

8. Where any doubt arises as to the interpretation of these rule, the matter shall be referred to the Government of Tripura, Finance Department.

B.B. Bhattacharjee
F.O. & Deputy Secretary,
Government of Tripura.

Pension Disbursing Authority Head of Office
(Name of Bank Treasury Accounts Officer etc.)
(Place).....

I, hereby nominate the person named below under rule 5 of the payment of Arrear of pension (Nomination) Rules, 1987.
If nominee is minor

Name and address of the nominee	Relationship with pensioner	Date of birth	Name and address of person who may receive the said pension during the nominee's minority.	Name and address of other nominee in case the nominee under column (1) above pre-deceases the pensioner.
1	2	3	4	5
Relationship with pensioner	Date of birth if the other nominee is minor.	Name and address of person who may receive the pension during the other nominee's minority	Contingency on happening of which nomination shall become invalid.	
6	7	8	9	

Place.....
Date.....

Signature (or thumb impression if illiterate) and name of pensioner
Address —

Witness : Signature—

Name and address... ..

Signature of pension Disbursing Authority/Head of Office
Acknowledgement to be sent by the pension Disbursing Authority/Head of Office.
Certified that application/nomination has been received from (name of pensioner) whose address is

Signature of pension Disbursing Authority
Bank/Treasury/Accounts Officer/
Head Office
Full Address.....

Place.....
Date.....

(FORM-B)
(See Rule 5 (5))

To
The pension Disbursing Authority,
Name of the Bank/Treasury/Accounts Officer etc.
Place.....

I,.....hereby make the following alternative nomination in cancellation
(name of pensioner in capital letter)
of the previous nomination made on.....under rule 5 of the payment of Arrears of pension (Nomination)
Rule, 1987.

Name & address of nominee.	Relationship with pensioner.	Date of birth.	Date of birth.	Name and address of the person who may receive the said pension during the nominee's minority.	Name and address of other nominee in case the nominee under column (1) predeceases the pensioner.
1	2	3	4	5	6

Relationship with pensioner	Date of birth if other nominee is minor.	Name and address of person who may receive the pension during the other nominee's minority.	Contingency on the happening of which nomination shall become invalid.
7	8	9	10

Place.....
Date.....

Witness : Signature
Name and Address.....
Signature of pension Disbursing Authority.
Date of Stamp.....

Certified that application/nomination (Form B) has been received from.....(name of pensioner) whose address is..... Form A has been cancelled and returned to him.
Place.....
Date.....
Signature of pension Disbursing Authority/
Bank/Treasury with full address.....